

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 385 of 2020

IN THE MATTER OF:

Bishal Jaiswal

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

...Respondents

For Appellant: Mr. Krishnendu Dutta, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates

For Respondent: Mr. Mr. Abhirup Dasgupta and Mr. Ishaan Duggal, Advocates for Caveator- Respondent No. 1.

ORDER

04.03.2020 Heard learned counsel for the Appellant. Issue Notice. Requisite along with process fee, if not filed, be filed. If the appellant provides e-mail address of Respondents, let notice be also issued through e-mail.

Mr. Abhirup Dasgupta, Advocate appears on behalf of the Respondent No. 1 on Caveat. Service of formal notice is waived for Respondent No. 2. It is stated that the Respondent No. 2 is formal Respondent. Respondent No. 2 be served notice.

Respondent No. 1 to file Reply Affidavit within two weeks. Rejoinder, if any, be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' on **09th April, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)